

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA(PLAN)/26/2024 IN C.P. (IB)/481(MB)2021

IN THE MATTER OF

Deepak Cheeda

Vs

Anuradha Real Estate Developers

Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 02.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Rohit Gupta (PH)
For the Respondent:

ORDER

IA(PLAN)/26/2024

The Ld. Counsel for the applicant prays for short adjournment so as to place on record the schedule of infusion of funds. In view of the request made, adjourned to **15.07.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)